

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 1

IA 3538/2024 In C.P. (IB)/724(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **09.07.2024**

NAME OF THE PARTIES: **BRIGHT STEEL PROCESSORS VS LOHA**
ISPAAT LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 3538/2024 –

1. Mr. Dhananjaya Sud, Advocate appeared for the Applicant.
2. The present application is filed by the Liquidator under Section 35(1)(n) of the Insolvency and Bankruptcy Code, 2016 r/w Regulation 44(2) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 seeking extension of the liquidation period by a period of three months from 02.06.2024 to 02.09.2024.
3. Learned Counsel for the Applicant informs that an order passed by this Bench in IA No. 1265/2018 pertaining to avoidance transaction has been challenged by the Respondents as well as by Liquidator before the Hon'ble NCLAT. Accordingly, he seeks extension of three-month liquidation period from 02.06.2024 to 02.09.2024.

4. In view of the aforesaid, **IA No. 3538/2024** is **allowed** and **disposed of** by extending liquidation period from 02.06.2024 to 02.09.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna